

**NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH
COURT NO.1**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
BENGALURU BENCH, BENGALURU, HELD ON 18.08.2017.

PRESENT: 1. Hon'ble Member(J) **Shri Ratakonda Murali**
2. Hon'ble Member(T) **Dr. Ashok Kumar Mishra**

C.P. No. or C.A. No.	T.P. No.	Purpose	Section	Name of the Parties M/s. / Mr.
CP(IB) No.41/BB/17	-	Hearing	Rule-6 of IB	Milliken Chemical & Textile (India) Company Pvt. Ltd., Vs Falcon Tyres Ltd.

SL. NAME (IN CAPITAL)
NO. & PHONE NUMBER

REPRESENTATION TO WHOM

SIGNATURE

Amrutha Varshini M.C
JSM Law Partners

Respondent

[Signature]

Counsel for petitioner is present. Counsel for respondent requested time to file vakalat and objections. Ms. Amrutha Varshini of M/s. JSM Law Partners, who are representing the respondent company. She requested time to file vakalat. Petitioner counsel is directed to serve copy of the petition on the counsel for respondent. List it on 28.08.2017.

Counsel for petitioner informed the Tribunal that the IRP appointed against Falcon Tyres in another case was set aside by the Hon'ble High Court of Karnataka and therefore, this case is, as such, maintainable. We direct him to file memo to that effect.

List it on 28.08.2017.

[Signature]
MEMBER (J)

[Signature]
MEMBER (T)